

ITEM NO.801

COURT NO.2

SECTION II

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 4907/2015

(Arising out of impugned final judgment and order dated 10/04/2015  
in CRLA No. 1/2014 passed by the High Court Of Sikkim At Gangtok)

B.P. GAUTAM

Petitioner(s)

VERSUS

STATE OF SIKKIM

Respondent(s)

Date : 08/10/2015 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)  
(mentioned by)

Mr. Bijan Kumar Ghosh, Adv.

For Respondent(s)

M/s. Arputham Aruna & Co.

UPON being mentioned the Court made the following  
O R D E R

To retain its position.

(MAHABIR SINGH)  
COURT MASTER

(VEENA KHERA)  
COURT MASTER

(Matter is shown for listing on Wednesday, the 28th October, 2015)

Signature Not Verified

Digitally signed by  
Mahabir Singh  
Date: 2015.10.08  
16:04:34 IST  
Reason: